#### CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

#### O.A.No.115/95

Monday, this the 20th day of February, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

V Arthanari, Gangman, Gang No.Unit II, Veerapandy Road Railway Station, Salem.

- Applicant

By Advocate Mr TC Govindaswamy

vs.

- Divisional Railway Manager,
  Southern Railway,
  Palghat Division, Palghat.
- Divisional Engineer(East),
  Southern Railway,
  Palghat Division, Palghat.
- 3. Assistant Engineer(South),
  Southern Railway,
  Office of the Assistant Engineer,
  Salem Junction Railway Station,
  Salem.
- 4. P Palanisamy,
  Gangman, Veerapandy Road Railway Station,
  Ariyanoor Post,
  Salem. Respondents

By Advocate Mr PA Mohamed (R.1 to 3)

## ORDER

## PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who was working as Gangman in Salem was transferred to Veerapandy Road by A3 order. According to respondents, A3 order was cancelled as a result of the representations. Applicant contends that he was not given any notice of cancellation, but that he was given a second transfer from Salem to Ingallur by A1 order.

Applicant contends that he is still working in Veerapandy Road by virtue of A3 order.

- 2. According to respondents, as a result of administrative requirements, the Gangmen working at Salem had to be transferred and that as far as possible they were given places of their choice as close to Salem as was possible. According to respondents, the applicant's transfer to Veerapandy Road having been cancelled, he was transferred from Salem to a nearby place.
- 3. The applicant has not been informed of the reasons for the cancellation of his transfer after he had joined at Veerapandy Road in pursuance of a transfer order. Though according to rules, there is no need to give any notice, while affecting administrative transfers, considering the peculiar circumstances of this case we permit the applicant to make a representation to the Divisional Railway Manager, the first respondent within fifteen days from today. If such a representation is made, first respondent shall dispose it of within one month from its receipt. Pending disposal of the representation status quo with regard to the applicant as of today may be maintained.
- 4. Application is disposed of as above. No costs.

Dated, the 20th February, 1995.

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P SURYAPRAKASAM JUDICIAL MEMBER PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

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# <u>List of Annexures</u>

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- 1. Annexure A1:- A true copy of the Order of Transfer bearing No:SA/II/G-2 (0.0.No: SA/S/16/94) dated 30-11-94 issued by the 3rd respondent.
- 2. Annexure A3:- A true copy of the Order No. SA/S/13/94 dated 22-9-94 issued by the 3rd respondent.